

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. II**

Service Tax Appeal No.52202 of 2018 (SM)

[Arising out of Order-in-Appeal No.335(SM)ST/JPR/2018 dated 9.05.2018 passed by the Commissioner (Appeals), Central Excise and Central Goods & Service Tax, Jaipur]

M/s.Ishwar Chander Barman

26, Govind Vihar Vistar-A,
Gopalpura Bypass,
Jaipur (Rajasthan).

Appellant

VERSUS

Commissioner of Central Goods & Service Tax,
Jaipur.

Respondent

APPEARANCE:

None for the appellant.

Shri Pradeep Gupta, Authorised Representative for the respondent.

CORAM: HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.51637/2021

DATE OF HEARING/DECISION:06.07.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent – Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 26.02.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

[order dictated & pronounced in open court]

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

Ckp.

